

COMMERCIAL VEHICLE PACKAGE POLICY: ADD-ON COVERS

LIBRARY OF ENDORSEMENTS

1. DEPRECIATION SHIELD
2. REVENUE LOSS PROTECTION COVER
3. TOWING COVER
4. ENGINE PROTECTOR

DEPRECIATION SHIELD

A. Endorsement Wordings

In consideration of payment of additional premium, it is hereby agreed and declared that this **Policy** extends to cover the depreciation amount, partly or fully, on assessed damaged parts allowed for replacement during repairs in the event of a **Partial Loss** to the **Insured Vehicle**.

In the event **You** have opted for co-payment, **Your** contribution shall be to the extent agreed by **You** as shown in the **Schedule** for the depreciation amount on the assessed parts for each and every **Partial Loss** claim.

B. Conditions

- a. Claims made by **You** against **Us** under 'Depreciation Shield' are subject to the terms and conditions set forth under the **Motor Insurance Policy**
- b. In case of transfer of ownership of the **Insured Vehicle**, the cover under 'Depreciation Shield' shall expire
- c. The benefits under 'Depreciation Shield' can be utilized for a maximum of two times during the **Policy Period**

C. Exclusions

In addition to the exclusions mentioned under **Motor Insurance Policy**, **We** will not be liable to indemnify **You** for the following events:

1. Where the **Own Damage Claim** made by **You** against **Us** under the **Motor Insurance Policy** is not payable
2. Depreciation pertaining to any part/ sub part/ accessories not approved for replacement by **Us** under **Motor Insurance Policy**
3. Loss or damage to tyres and/or battery of the **Insured Vehicle**
4. Consequential loss of any kind arising out of claims lodged under 'Depreciation Shield'
5. Where a loss is covered under **Motor Insurance Policy** or any other type of insurance policy with any other insurer or manufacturer's warranty or recall campaign or under any other such packages at the same time

If **You** do not agree whether any of these exclusions apply to **Your** claim, **You** agree to accept the burden of proving that they do not apply.

D. Definitions

The words and phrases listed have special meanings **We** have set below whenever they appear in bold type and initial capitals. Please note that references to the singular or to the masculine also include references to the plural or to the female the context permits and if appropriate.

1. **Insured Vehicle:** The vehicle insured by **Us** under the **Motor Insurance Policy** and as shown on the **Schedule**
2. **Own Damage Claim:** The claims raised by **You** against **Us** for loss or damage to the **Insured Vehicle** due to the perils mentioned under Section 1 of **Motor Insurance Policy**
3. **Partial Loss:** Any loss falling into a category other than (a) the loss mentioned under Sr. No. 7 below and (b) theft of the **Insured Vehicle**
4. **Policy/ Motor Insurance Policy:** Commercial Vehicle Package Policy issued by **Us** to which this cover is extended
5. **Policy Period:** The period between and including the commencement date and expiry date as shown in the **Motor Insurance Policy Schedule**

6. **Schedule:** The Schedule and any Annexure or Endorsement to it which sets out **Your** personal details and the insurance cover in force
7. **Total Loss/ Constructive Total Loss:** A loss under the **Motor Insurance Policy** where the aggregate cost of retrieval and/or repair of the **Insured Vehicle**, subject to terms and conditions of the **Policy**, exceeds 75% of the **IDV** of the **Insured Vehicle**
8. **We, Our, Us:** Bajaj Allianz General Insurance Company Limited
9. **You, Your, Yourself:** The person or persons **We** insure as set out in the **Schedule**

REVENUE LOSS PROTECTION COVER

A. Endorsement Wordings

In consideration of payment of additional premium, it is hereby agreed and declared that in the event of an admissible **Own Damage Claim** under the **Policy**, **We** will pay **You** 10% of the payable **Own Damage Claim** amount, subject to a maximum of 1% of the **IDV**.

B. Conditions

1. Claims made by **You** against **Us** under 'Revenue Loss Protection Cover' are subject to the conditions set forth under the **Motor Insurance Policy**
2. The benefits under 'Revenue Loss Protection Cover' can be utilized only once during the **Policy Period**
3. In case of transfer of ownership of the **Insured Vehicle**, the cover under 'Revenue Loss Protection Cover' shall expire

C. Exclusions

In addition to the exclusions mentioned under **Motor Insurance Policy**, **We** will not be liable to indemnify **You** for the following events:

1. Where the **Own Damage Claim** made by **You** against **Us** under the **Motor Insurance Policy** is not payable
2. Any consequential loss arising out of claims lodged under 'Revenue Loss Protection Cover'
3. Where a loss is covered under **Motor Insurance Policy** or any other type of insurance policy with any other insurer or manufacturer's warranty or recall campaign or under any other such packages at the same time

If **You** do not agree whether any of these exclusions apply to **Your** claim, **You** agree to accept the burden of proving that they do not apply.

D. Definitions

The words and phrases listed have special meanings **We** have set below whenever they appear in bold type and initial capitals. Please note that references to the singular or to the masculine also include references to the plural or to the female the context permits and if appropriate.

1. **IDV**: Insured's Declared Value (Sum Insured) of the **Insured Vehicle** under **Motor Insurance Policy**
2. **Insured Vehicle**: The vehicle insured by **Us** under the **Motor Insurance Policy**
3. **Own Damage Claim**: The claims raised by **You** against **Us** for loss or damage to the **Insured Vehicle** due to the perils mentioned under Section 1 of **Motor Insurance Policy**
4. **Policy/ Motor Insurance Policy**: Commercial Vehicle Package Policy issued by **Us** to which this cover is extended
5. **Policy Period**: The period between and including the commencement date and expiry date as shown in the **Motor Insurance Policy Schedule**
6. **Schedule**: The Schedule and any Annexure or Endorsement to it which sets out **Your** personal details and the type of insurance cover in force
7. **We, Our, Us**: Bajaj Allianz General Insurance Company Limited
8. **You, Your, Yourself**: The person or persons **We** insure as set out in the **Schedule**

TOWING COVER

A. Endorsement Wordings

In consideration of payment of additional premium, it is hereby agreed and declared that in the event of the **Insured Vehicle** being disabled by reason of loss or damage covered under Section 1 of this **Policy**, **We** will bear the reasonable per kilometer cost of towing the **Insured Vehicle** from the spot of accident to the nearest repairer as approved by **Us**, subject to a maximum per kilometer cost and the maximum kilometer limits as specified on the **Schedule**.

B. Conditions

1. Claims made by **You** against **Us** under 'Towing Cover' are subject to the conditions set forth under the **Motor Insurance Policy**
2. Upon happening of an event which may give rise to a claim under 'Towing Cover', **You** shall immediately, but in any case within 24 hours, inform **Us** either by sending a written notice or by calling **Our** Toll Free No. (as specified on the **Schedule**) of the particular event with full particulars as far as possible. If deemed necessary by **Us**, **We** will arrange for a spot survey of the damaged **Insured Vehicle**
3. No arrangement shall be made by **You** for towing of the **Insured Vehicle** without **Our** consent
4. In the event of **Your** non-compliance with the above mentioned conditions B2 and B3, **Our** liability under 'Towing Cover' shall be restricted to 25% of the limits of liability as mentioned under Clause A
5. The benefits under 'Towing Cover' can be utilized only once during the **Policy Period**
6. The benefits under 'Towing Cover' shall be available in excess of the amount payable under Section 1 of the **Policy**
7. In case of transfer of ownership of the **Insured Vehicle**, the cover under 'Towing Cover' shall expire

C. Exclusions

In addition to the exclusions mentioned under **Motor Insurance Policy**, **We** will not be liable to indemnify **You** for the following events:

1. Where the **Own Damage Claim** made by **You** against **Us** under the **Motor Insurance Policy** is not payable
2. Any consequential loss arising out of claims lodged under 'Towing Cover'
3. Where a loss is covered under any other type of insurance policy with any other insurer or manufacturer's warranty or recall campaign or under any other such packages at the same time

If **You** do not agree whether any of these exclusions apply to **Your** claim, **You** agree to accept the burden of proving that they do not apply.

D. Definitions

The words and phrases listed have special meanings **We** have set below whenever they appear in bold type and initial capitals. Please note that references to the singular or to the masculine also include references to the plural or to the female the context permits and if appropriate.

1. **Insured Vehicle:** The vehicle insured by **Us** under the **Motor Insurance Policy**
2. **Own Damage Claim:** The claims raised by **You** against **Us** for loss or damage to the **Insured Vehicle** due to the perils mentioned under Section 1 of **Motor Insurance Policy**

3. **Policy/ Motor Insurance Policy:** Commercial Vehicle Package Policy issued by **Us** to which this cover is extended
4. **Policy Period:** The period between and including the commencement date and expiry date as shown in the **Motor Insurance Policy Schedule**
5. **Schedule:** The Schedule and any Annexure or Endorsement to it which sets out **Your** personal details and the type of insurance cover in force
6. **We, Our, Us:** Bajaj Allianz General Insurance Company Limited
7. **You, Your, Yourself:** The person or persons **We** insure as set out in the **Schedule**

ENGINE PROTECTOR

A. Endorsement Wordings

In consideration of payment of additional premium, it is hereby agreed and declared that this **Policy** extends to cover the consequential damage to the internal child parts of the engine of the **Insured Vehicle** arising out of water ingress and/or damage to gear box of the **Insured Vehicle** arising out of leakage of lubricating oil due to **Accidental** means. Under this cover, **We** will compensate **You** for the following:

- a. Repair or replacement of the following internal child parts of the engine : Engine Block, Crank Shaft and its bearings, Connecting Rods, Piston Set, Piston Rings, Cylinder Head, Cam Shaft and its bearings, Inlet and Exhaust Valve, Oil Seals and Packing Kits, Oil Pump.
- b. Repair or replacement of the following internal parts of the gear box : Input Shaft, Main Shaft, Counter Shaft, Drive Gear, Shifter Shafts, Fork, Synchronizer Rings, Oil Seals and Packing Kits.
- c. Labour cost incurred by **You** to overhaul the damaged engine and gear box.

As part of this cover, **Our** per event liability shall be limited to a maximum of 25% of the **IDV**.

B. Conditions

1. Claims **made** by **You** against **Us** under 'Engine Protector' are subject to the conditions set forth under the **Motor Insurance Policy**
2. Claims made by **You** against **Us** under 'Engine Protector' would be admissible if:
 - a. There is evidence that the **Insured Vehicle** stopped in water logged area resulting into damage to the internal parts of the engine due to water ingress
 - b. There is evidence of under carriage damage to gear box leading to oil leakage and resulting into damage to internal parts of the gear box
 - c. The loss or damage is not payable under **Motor Insurance Policy**
3. The benefits under 'Engine Protector' can be utilized for a maximum of two times during the **Policy Period**
4. In case of transfer of ownership of the **Insured Vehicle**, the cover under 'Engine Protector' shall expire

C. Your Obligations

1. **You** should avoid driving the **Insured Vehicle** through water logged area as far as possible. If it is unavoidable, the vehicle should be driven in low gear and/or high engine RPMs
2. **You** should not try to crank or push start the engine once the **Insured Vehicle** had stopped in the water logged area or undercarriage damage had taken place
3. **You** should inform **Our** nearest office for spot survey and to obtain help from an expert technician

D. Exclusions

We will not be liable to indemnify **You** for the following:

1. Where a loss is covered under any other type of insurance policy with any other insurer or manufacturer's warranty or recall campaign or under any other such packages at the same time

2. Any consequential loss apart from the damage to the internal child parts of the engine due to water ingress and/or damage to gear box arising out of leakage of lubricating oil due to **Accidental** means
3. Cost of engine oil and consumables in case of flushing of engine
4. Loss or damage in respect of those parts of engine and gear box of the **Insured Vehicle** that have not been specifically mentioned as insurable under this cover
5. Loss or damage including corrosion of engine due to delay in intimating **Us** or delay in retrieval of the **Insured Vehicle** from the water logged area
6. Where reasonable care has not been taken by **You** to protect the loss or damage to the **Insured Vehicle**

If **You** do not agree whether any of these exclusions apply to **Your** claim, **You** agree to accept the burden of proving that they do not apply.

E. Definitions

The words and phrases listed have special meanings **We** have set below whenever they appear in bold type and initial capitals. Please note that references to the singular or to the masculine also include references to the plural or to the female the context permits and if appropriate.

1. **Accident, Accidental:** A sudden, unintended and fortuitous external and visible event
2. **Insured Vehicle:** The vehicle insured by **Us** under the **Motor Insurance Policy**
3. **Policy/ Motor Insurance Policy:** Commercial Vehicle Package Policy issued by **Us** to which this cover is extended
4. **We, Our, Us:** Bajaj Allianz General Insurance Company Limited
5. **You, Your, Yourself:** The person or persons **We** insure as set out in the **Schedule**